



2026:AHC:26367

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 519 of 2026

Hari Krishna Sharma

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Jay Prakash Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner and Mr. Hari Mohan Srivastava, learned Additional Chief Standing Counsel for the State-respondents.

2. The instant petition has been filed for mandamus directing the respondent no.2/ Board of Revenue, U.P. at Prayagraj to decide the Second Appeal No.1722 of 2023, Computerized Case No.AL20230150001722 (Hari Krishna Sharma vs. Additional Commissioner, Agra Division, Agra), under Section 333 of U.P.Z.A. & L.R. Act within stipulated period.

3. Learned counsel for the petitioner submitted that the aforementioned second appeal filed on behalf of the petitioner arising out of proceeding of suit under Section 176 of U.P.Z.A. & L.R. Act is pending before respondent no.2/ Board of Revenue, U.P. at Prayagraj since 2023. He further submitted that the copy of order sheet of the case has been annexed as Annexure No.2 to the petition in order to demonstrate that the case is not proceeding expeditiously.

4. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.2/ Board of Revenue, U.P. at Prayagraj is directed to decide the aforementioned Second Appeal No.1722 of 2023, Computerized Case No.AL20230150001722 (Hari Krishna Sharma vs. Additional Commissioner, Agra Division, Agra), under Section 333 of U.P.Z.A. & L.R. Act after giving an opportunity of

hearing to the parties in accordance with law expeditiously preferably within a period of four months from the date of production of certified copy of this order before him.

5. Accordingly, the writ petition is finally ***disposed of***.

(Chandra Kumar Rai,J.)

February 6, 2026

Rameez